

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:200  
ANSWERED ON:24.02.2015  
FOREIGN FUNDS TO NGOS  
Venugopal Dr. Ponnusamy

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether it is a fact that the Government has directed the Reserve Bank of India to stop the flow of foreign funds to several Non-Governmental Organisations (NGOs);
- (b) if so, the details thereof;
- (c) whether several NGOs which were getting funds from abroad were not even registered with the Government; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU)

(a) & (b): No Madam. However, from time to time, on receipt of adverse inputs against a particular foreign donor, banks are advised through Reserve Bank of India to seek prior approval of the Government for crediting of funds in to recipient account from such donor. So far 14 foreign donors have been placed under Prior Approval category.

(c) & (d): As per Foreign Contribution (Regulation) Act, 2010 (FCRA), NGOs are required to get registration or prior permission for receipt of foreign contribution. As and when information regarding receipt and utilization of foreign contribution without registration /prior permission is received, inspection of records and accounts of the associations is carried out to ascertain violations of the provisions of FCRA. On the basis of inspection, appropriate action including imposition of penalty to compound the offence of receipt and utilization of foreign contribution without registration/prior permission and/or referring cases for further investigation and prosecution to CBI/concerned State Police is taken. During the current financial year, inspection of accounts and records of 26 such associations have been carried out and action initiated against them.